

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 319/MP/2022 alongwith IA No. 63/IA/2022

Subject	:	Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directing NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses
Date of Hearing	:	2.2.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
Respondents	:	Power System Operation Corporation Limited (NLDC) & 4 Others
Parties Present	:	Shri Aunrag Abhishek, Advocate, TANGEDCO Ms. Swekcha, Advocate, TANGEDCO Shri Kumar Shashwat Singh, Advocate, TANGEDCO Shri Alok Mishra, NLDC Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned proxy counsel for Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) sought a short adjournment as the arguing counsel was unavailable. The request for adjournment was not opposed by the Respondents.

2. The Commission observed that TANTRANSCO was directed vide RoP of hearing dated 18.10.2023 to provide the documents in support of its claim that the existing intra-

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State system was considered for the evacuation of Tamil Nadu's share of allocation from NLC TS-II Stage-II to which TANTRANSCO has filed the details of power drawn from NLC TS II Stage I & II through the existing 5 numbers of intra-State systems for the years 2018-19 to 2020-21 which is not the data considered while planning ISTS for NLC projects. TANTRANSCO is again directed to provide the documentary evidence of planning studies in support of its claim that the existing intra-State System was considered for the evacuation of Tamil Nadu's share of allocation from NLC TS-II Stage-II, while the ISTS system was planned for the same.

3. Commission directed the Petitioner to clarify why TNEB did not approach the Commission for the determination of tariff in respect of Vallur JVTPS-North Chennai-II TPS 400 kV D/C line as decided during 27th SCM of Southern region held on 3.3.2009 on an affidavit with an advance copy to the Respondents by 16.2.2024

4. The matter will be listed on 13.3.2024 for a final hearing.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

